

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Misc. Application No. 60039 of 2023**  
**in**  
**Service Tax Appeal No. 710 Of 2011**

[Arising out of OIA No. 93/S/Tax/D-II/2011 dated 07.03.2011 passed by the Commissioner of Central Excise (Appeals) New Delhi]

**CCE & ST, Panchkula**

SCO No. 407 and 408, Sector 8 Panchkula

**: Appellant (s)**

Vs

**Raghav Enterprises**

SCF-49, 2<sup>nd</sup> Floor, Sector 9, Panchkula

**: Respondent (s)**

APPEARANCE:

Shri Rajeev Gupta, Ms. Geetika, DRs for the Appellant

Shri Ravi Chopra, Advocate for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60083/2023**

Date of Hearing:28.03.2023

Date of Decision:28.03.2023

**Per : S. S. GARG**

Revenue has moved an application seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs. 50 Lakhs as per the instructions issued by the CBIC under F. No. 390/Misc/116/2017-JC dated 22.08.2019.

3. In view of this, the Misc. Application is allowed and the appeal is dismissed as withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.